

		Agreed Outlay 1980-85 (Rs. crores)	
The Anticipated expenditure for Annual Plan 1980-81 is as follows:			
		Annual Plan 1980-81	
		Approved outlay (Revised)	Anticipated Expenditure
		(Rs. lakhs)	
1	Large & Medium Industries	629.00	629.00
2	Mining	70.00	70.00
3	Village & Small Industries	518.50	519.00

The Government of India, from time to time, have stressed the need for giving priority in setting up of Small Industries in backward as well as Tribal areas.

Election of Stenographers on Deputation by Coast Guard HQrs.

586. PROF. AJIT KUMAR MEHTA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that rules on Deputation (Duty) allowance require it to be so restricted that the basic pay plus the deputation (duty) allowance do not exceed the maximum of scale of pay of the post held on deputation;

(b) if so, how it is Coast Guard HQrs. selects Stenographers, Grade 'C' (Selection Grade) whose scale of pay is higher than that of the Stenographers Grade 'C' requirement for whom exists on deputation; and

(c) the system of selecting Stenographers for sending on deputation adopted by the office of the Chief Administrative Office?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes Sir.

(b) Selection Grade for Stenographers Gd. 'C' has been created having regard to the acute stagnation in the said grade. The posts of Stenographer Gde. 'C' and Grade 'C' (Selection Grade) fall under the same category

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and, therefore, there is no bar in inducting a stenographer Grade 'C' (Selection Grade) against post of Stenographer Grade 'C' at Coast Guard HQrs. on deputation terms. However, the rules on Deputation (Duty) Allowance are strictly adhered to.

(c) On receipt of demand from Coast Guard HQrs. for deputation of Stenographers, the office of the Chief Administrative Officer invite applications from serving Stenographers desirous of posting on deputation to the Coast Guard Headquarters and the applications, when received, are forwarded to the Coast Guard HQrs., for making the selection. The applicants are required to fulfil the age and service conditions, etc., stipulated by the Coast Guard HQrs.

Promotional avenues for Stenographers Grade 'C' and 'D' in AFHQ

587. PROF. AJIT KUMAR MEHTA:

SHRI HARISH KUMAR GANWARG:

SHRI A. U. AZMI:

Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 8272 on 22nd April, 1981 regarding promotional avenues for Stenographers Grade 'C' and 'D' in AFHQ and state:

(a) from which dates the 63, posts have been upgraded from Stenographers Grade 'C' to 'B' and the circumstances that led to issue of sanction on different dates;

(b) whether these upgradations are a sequel to the Observations made by the 3rd Pay Commission or a favour shown to the Stenographers; and

(c) whether the Office Memorandum of November 1975 will be implemented from 1975 thereby restoring the denial of justice and reorder the promotions in the grade of Senior P.As accordingly?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c). 45 posts were upgraded from Grade 'C' to Grade 'B' from 6th August 1977 to improve career prospects of Stenographers Grade 'C' in the AFHQ. 18 posts were upgraded from 10th December 1979 to bring the proportion of Stenographers Grade 'A' and 'B' to Grades 'C' and 'D' in the AFHQ to the same level as in the Central Secretariat Stenographers Service. These upgradations were not strictly related to the observations of the Third Pay Commission. The office Memorandum of November 1975 was applicable to the Central Secretariat Stenographers Service and not to AFHQ Stenographers Service. The question of implementing the upgradations from 1975 does not therefore arise. However AFHQ Stenographers have received benefits of better career prospects by bringing about parity between AFHQ Stenographers Service and CSSS in the matter of ratio of Stenographers in the higher to lower grades.

Electric connections sanctioned in Delhi Cantonment

588. PROF. AJIT KUMAR MEHTA:

SHRI R. L. P. VERMA:

Will the Minister of DEFENCE be pleased to state:

(a) the number of electric power connections that have been sanctioned in Delhi Cantonment together with their details and the purpose for which they were sanctioned and the purpose

for which they are at present being used;

(b) are the connections still held by the original allottees or have these been transferred/sold to others on premiums; if so; their details;

(c) what safeguards and precautions are taken by the Station Headquarters and the Cantonment Board, Delhi Cantt. to ensure that no power connection is transferred or permission granted for partnership business without satisfying themselves fully in all respects; and

(d) have any cases of misuse of electricity come to the notice, if so, have those been investigated and if so, their findings and action taken?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) So far 992 Electric power connections in respect of private buildings have been sanctioned. These are 695 for lighting and power connections for domestic use and 297 for limited commercial use. These connections are being used for the purpose for which they were sanctioned.

(b) The connections are held by the original allottees.

(c) There is no provision in the MES Regulations, 1968 for transfer of electric power connections or for grant of permission of partnership business. Quarterly checks of these connections are carried out by the field staff of the MES and Cantonment Board and action is taken against individuals found to be violating Regulations.

(d) One such complaint was received regarding installation of Sugar Cane Crushing Machine by Ex-Sepoy Ram Singh of Jai Jawan Stall in Gopi Nath Bazar which was unauthorised. However, when disconnection notice was served upon him, he removed the machine immediately. No other case of misuse of electricity has come to the notice of the authorities.